

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

Original Application No. 332/00393/2018

This, the 03rd day of December, 2018.

The Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Mohd. Samiullah, aged about 80 years, son of Late Karim Bux, C/o Mohd. Ibrahim, resident of D-2071, Indira Nagar, Lucknow.

.....Applicant

By Advocate : Sri M.A. Siddiqui

Vs.

1. Union of India through General Manager, N. Railway, Baroda House, New Delhi.
2. The D.R.M., N. Railway, Hazratganj, Lucknow.
3. The Senior, Divisional Accounts Officer, N. Railway, Hazratganj, Lucknow.
4. The D.R.M. (P/Settlement), N. Railway, Hazratganj, Lucknow.

.....Respondents

By Advocate: Sri Mithilesh Kumar

ORDER [ORAL]

The Hon'ble Mr. Devendra Chaudhry, Member (A)

Learned Applicant Counsel submits that the heavily delayed Pension Payment Order (PPO) may be directed to be issued in a stipulated time period. Learned Respondent Counsel is praying that about 26000 PPOs have to be issued and Applicant is just one of them.

2. The Respondent Counsel has to appreciate that the Applicant is not just another person seeking PPO amongst the balance 25,999. He has taken the pains to plead before the Court for seeking the relief w.r.t. issue of PPO. If the case of the Applicant cannot be considered urgently it would be travesty of justice.

3. Accordingly, OA is disposed of with direction to Respondent No. 2- the D.R.M., N. Railway, Hazratganj, Lucknow and Respondent No. 3 to ensure issue of the PPO in not later than four (04) weeks from date of issue of this order.

**(Devendra Chaudhry)
Member (Administrative)**

/JN/